

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 2300/2016

New Delhi, this the 21<sup>st</sup> day of July, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)**  
**HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

Narender Singh Bisht, Age 52  
S/o Late Shri Gulab Singh Bisht,  
R/o House No.359, Sector-2,  
Sadik Nagar, New Delhi-110049  
Working as Protocol Assistant,  
Paryavaran Bhawan, 4<sup>th</sup> Floor, Library,  
CGO Complex, Lodhi Road,  
New Delhi-110003.

.. Applicant

(By Advocate : Shri Yogendar Kumar)

Versus

Union of India & Others through :

1. Secretary,  
Ministry of Drinking Water & Sanitation,  
4<sup>th</sup> Floor, Paryavaran Bhawan,  
CGO Complex,  
New Delhi.
2. Joint Secretary (Admn.)  
Ministry of Drinking Water & Sanitation,  
4<sup>th</sup> Floor, Paryavaran Bhawan,  
CGO Complex,  
New Delhi.
3. Under Secretary,  
Ministry of Drinking Water & Sanitation,  
4<sup>th</sup> Floor, Paryavaran Bhawan,  
CGO Complex,  
New Delhi.

.. Respondents

**ORDER (Oral)****By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for the applicant.

2. The grievance of the applicant is that he has been asked to discharge the job of a Library Clerk, which is a substantive post, and also duties of Protocol Assistant in the Ministry. He has represented for additional remuneration, which is rejected by the Ministry vide O.M. dated 08.07.2014 on the ground that he has been assigned to do the work relating to Protocol and has not been appointed as Protocol Assistant as there is no such post. Moreover, it is also stated in that order that the work performed beyond office hours as Protocol Assistant is being remunerated by the payment of Overtime Allowance.

3. From the above, it is clear that the Ministry does not have a substantive post of Protocol Assistant. It is common practice in the Ministries that one amongst the staff is assigned this duty and for the work beyond office hours which arises due to protocol duty, is remunerated by payment of Overtime Allowance. Therefore, we are of the opinion that no relief can be granted by this Tribunal in the facts of the above case.

4. The O.A. is, therefore, dismissed, however, with a direction to the applicant that in case he has done the protocol duty for a long

time and does not wish to continue, he may make a representation in this regard and the respondents are directed to consider the same and may rotate this work as indeed this work is of a hard nature. No costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

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